

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14676/2023

(Arising out of impugned final judgment and order dated 26-07-2023 in CRMWP No. 11522/2023 passed by the High Court of Judicature at Allahabad)

MUJAMMIL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 233801/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 233800/2023 - EXEMPTION FROM FILING O.T.)

Date : 05-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Krishnam Mishra, AOR
Mr. Param Kumar Mishra, Adv.

For Respondent(s) Ms. Ruchira Goel, AOR
Mr. Sharanya Sinha, Adv.
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sandeep Singh, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Re-list in the week commencing 06.05.2024.

In the meanwhile, respondents will file a copy of the chargesheet(s) stated to have been filed in the several First Information Reports in question.

The petitioner may file rejoinder affidavit within a period of four weeks from today.

Interim order dated 20.11.2023 shall continue till the next date of hearing.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR